(d) State Governments have been requested to remain utmost vigilant against outbreak of communal disturbances and to ensure special attention particularly in respect of those districts which had been affected by recurrent communal trouble. Four regional conferences have been held at Bangalore, Bombay, Nainital and Culcutta in order to impress upon officers in charge of districts more prone to communal trouble all aspects of the problem and to have a free exchange of views. These conferences were attended by the Union Home Secretary, the Chief Secretary, Home Secretary, Inspector General of Police, DIG, CID, etc., of the different States in addition to District Magistrates and Superintendents of police.

मध्य प्रदेश के लिए टेलीविजन केन्द्र

413. **श्री गंगा चरण दीक्षित** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने अपने विभिन्न भागों में टेलीविजन केन्द्र स्थापित करने के लिए प्रस्ताव भेजे हैं ; और

(ख) अन्य राज्यों के कितने नगरों मे ऐसे टेलीविजन केन्द्र स्थापित किये जा चुके है और क्या मध्य प्रदेश में भी इसी प्रकार की व्यवस्था की जा रही है ?

सूचना और प्रसारण मन्त्रालय में राज्य मन्त्री (श्री आई० के० गुजराल) : (क) जी, नहीं ।

(ख) फिलहाल हमारे पास एक टेलीविजन केन्द्र दिल्ली में है । चौथी योजना के दौरान पूना में रिले केन्द्र सहित बम्बई, श्रीनगर, अमृतसर, मद्रास, कलकत्ता और कानपुर में रिले केन्द्र सहित लखनऊ में टेलीविजन केन्द्र स्थापित किए जा रहे हैं । उत्तरोत्तर पूरे देश को कवर करने के लिए पांचवीं तथा उत्तरवर्ती योजना अवधियों के दौरान टेलीविजन केन्द्रों की स्थापना किए जाने का प्रस्ताव है । मध्य प्रदेश में टेलीविजन केन्द्र ऐसी योजनाओं में सम्मिलित किया जाएगा ।

Inter-State Gang of Copper Wire thieves

414. SHRI RANABAHADUR SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a Inter-State Gang of Copper Wire thieves operating in the Rewa area of Madhya Pradesh and that the copper wire weighing 8 quintals worth rupees 15,000 have been out from the telephone lines between Rewa and Katni ; and

(b) if so, the efforts Government have made to detect this gang of thieves ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N BAHUGUNA) : (a) Yes. During March 1971 to March 1972 2854 kgs. of copper wire valued at Rs 28,540/- were stolen from this Section.

(b) In a joint operation by the P&T and the M. P. Police, 3 Gangs of thieves were apprehended in April and November, 1971. 2 Pairs of copper-wire have been dismantled pending replacement. Joint patrolling of the lines with Police help is continuing.

Establishment of Paper Mill in Goalpara, Assam

415. SHRI ROBIN KAKOTI : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) the progress made so far in regard to the establishment of the proposed Paper Mill in Goalpara in Assam ; and

(b) total amount spent and the number of persons appointed in the project upto the end of March, 1972 ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Civil works are in progress and most of the machinery from the paper-cum-pulp plant has been shifted from Darbhanga (Bihar) to Goalpara.

(b) Rs. 150 lakhs have been spent so far on the shifting of the machinery from Bihar on civil works, wages etc. and 93 persons have been appointed.

राज्यों में कृषि जन्य उद्योग

416. **श्रीमती बी० आर० सिन्धिया** : क्या औद्योगिक विकास तथा विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों मे ग्रामीण क्षेत्रों में राज्यवार

कहां-कहां और क्या क्या कृषिजन्य उद्योग स्थापित किये गये है ?

औद्योगिक विकास मन्त्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : "कृषि उद्योग" शब्द के अन्तर्गत कृषि उत्पाद पर आधारित या कृषि उत्पादों के निर्माण में लगे हुए अर्थात् वस्त्र, चीनी, चावल कठना, तेल पेरना, हाथ करघा, विद्युत करघा, खाद्य और फल परिष्करण मद्यशाला, कृषि मशीनें (ट्रैक्टर, विद्युत चालित हल और पम्पिंग सेट आदि) उर्वरक, कीट-नाशक, डेरी, कुक्कुट पालन, सूअर पालन, मत्स्य पालन इत्यादि बहुत से उद्योग आते हैं। ये उद्योग कुटीर, लघु, मझौले, या बड़े क्षेत्र में हो सकते हैं। बहुत बड़ी संख्या में कृषि उद्योगों का विकास करना राज्य सरकारों की जिम्मेदारी है। इन उद्योगों के अन्तर्गत बहुत बड़े क्षेत्र के आने और सम्पूर्ण देश में इसका विस्तृत बिखराव होने के कारण सारे देश में ग्रामीण क्षेत्रों में शुरू किए गए कृषि जन्य उद्योगों के स्थानों के नाम के बारे में जानकारी उपलब्ध नहीं है, फिर भी, विगत तीन वर्षों में कृषि उद्योगों के लिए स्वीकृत किए गये औद्योगिक लाइसेंसों के आंकड़े संलग्न हैं।

1969, 1970 और 1971 के दौरान कृषि उद्योगों के लिए स्वीकृत किए गये औद्योगिक लाइसेंसों के आंकड़े।

उद्योग	स्वीकृत किये गये औद्योगिक लाइसेंसों की संख्या		
	1969	**1970**	**1971**
कृषि मशीन	—	4	4
उर्वरक	3	1	10
वस्त्र	50	22	23
चीनी	10	36	5
खमीर	—	2	3
खाद्य परिष्करण	11	19	12
वनस्पति तेल और वनस्पति	4	38	58

Issue of Licence for setting up of Industries in Gujarat

417. SHRI SOMCHAND SOLANKI : Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) the number of licences issued for and setting up of new industries in Gujarat from April, 1972 to June, 1972 ; and

(b) the number of applications pending with Government and the number out of them which have been rejected and the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) 3 licences have been issued between April 1972 and June, 1972 for the setting up of new industries in Gujarat.

(b) 251 applications are pending as on 1.7.72. The question of any of these having been rejected does not arise.

Implementation of the Supreme Court's decision on Seniority

418. SHRI S. M. BANERJEE : Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court's decision regarding the seniority has been implemented in the Government of India offices ;

(b) if not, the reasons for the delay ; and

(c) the time by which the said decision will be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (c). The Supreme Court's judgment, dated 4th January 1972, was delivered in Civil Appeals Nos. 1845 of 1968 (Union of India and others Vs. M. Ravi Varma and others), No. 1846 of 1968 (Union of India and others Vs. S. Ganapathi Kini and Others) and No. 50 of 1969 (Union of India and Others Vs. Suresh Kumar and Others). Ministry of Finance (Department of Revenue and Insurance) who are administratively concerned with the first two specific cases decided by the Supreme Court have taken appropriate action for implementing the Court's orders in those cases. It is hoped that the process of implementation would be completed shortly. The Ministry of Health and Family Planning